

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 232 of 2014 & IA No. 369 of 2014

Dated: 22nd January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

Pune Power Development Pvt. Ltd.

... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Ms Deepa Chawan, Mr. H.S. Jaggi and
Mr. Ravindra Chile
Counsel for the Respondent (s) : Ms. Srishti Govil for R. 2 & 3

ORDER

Ms. Deepa Chawan, learned counsel for the appellant has argued in part. This is a case of reciprocal promise where the amount to be exchanged between the parties is a petty one. At this stage, the learned counsel for the respondent No.2 & 3, who are Government DISCOMs, submits that if the matter can be settled through some conciliation or compromise since there is no objection from the respondent side. The learned counsel for respondent No.2 & 3 is expected to take up the matter with the respondent No.2 & 3 and in consultation with the appellant try to find out some amicable solution for which we are granting one month's time.

Post this appeal for remaining arguments of the parties on **01st March, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt